

Central Administrative Tribunal

Principal Bench

CP.110/96 in
OA.1382/90

New Delhi, the 3rd September, 1996.

Hon'ble Shri A.V.Haridasan, VC(J)
Hon'ble Shri R.K. Ahooja, M(A)

1. Sh. SN Raut,
Asstt. Supdt.(G)
Northern Railway,
Baroda House,
New Delhi.

2. Sh. JN Sharma,
E.101, Patel Nagar, II
Ghaziabad.

3. Sh. Daya Shanker Seth,
233, Gali Jain Mandir,
Shahadara, Delhi.32.

4. Sh. C.L. Gupta,
C-259, Vivek Vihar,
Shahadara,
Delhi.110032.

Applicants

By Advocate: Sh. PM Ahlawat

vs.

Sh. VK Aggarwal,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

Respondents

By Adv. Sh. RL Dhawan

ORDER (Dial)

Hon'ble Sh. A.V. Haridasan, VC(J)

This Civil Contempt Petition arise
out of order passed in OA.1382/90 on 27.9.95.

(33)

The OA was disposed of with the direction to the respondents to take further action in accordance with the judgement of the Hon'ble Supreme Court in J.C. Malick case alleging that no action has been taken by the respondents which amounts to defiance of the Tribunal's Order against which CCP has been filed against the respondents.

2. The respondents in reply have stated that action in the matter had been taken by them by refixing the pay and giving proforma promotion to the applicant.

3. Ld. counsel for the applicant says that the petitioner is not fully satisfied with the date on which the seniority and promotion had been given to him. However, the respondents have partially complied with the Order. We do not consider it necessary to take any further action in the matter. If the petitioner is not satisfied, it is open to him to proceed as per law. CCP is closed and notice is discharged.

R. K. Ahoja
(R. K. Ahoja)
Member (A)

A. V. Haridasan
(A. V. Haridasan)
Vice Chairman (J)